

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. C/585 /2010 – SM[BR]

Date 21/04/2011

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S ESKAY INTERNATIONAL

A-55, 1ST FLOOR, WAZIRPUR INDUSTRIAL AREA,
DELHI.

M/S ESKAY INTERNATIONAL

Appellant

Vs
Respondent

C.C. (PREVENTIVE) AMRITSAR

I am directed to transmit herewith a certified copy of **Final order No. 193 / 2011 –SM[BR]** dated 13.4.2011

passed by the Tribunal under **Section 129, (B) of the Customs Act,1962 & Financial Act 1994 relating to Service Tax**

Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent

C.C. (PREVENTIVE) AMRITSAR
CUSTOM HOUSE, CENTRAL
REVENUE BUILDING, THE MALL,
AMRITSAR 143001.

2. Adv. / Consult

MR.BHASIN SETHI & ASSOCIATE

401,SATYAM CINEMA BUILDING,RANJEET NAGAR,DELHI

3. C.D.R

4. Bar association, CESTAT, New Delhi

5. Director Publications, Customs, Excise. I.P. Estate, New

6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

7. Company Law Institute of India Pvt Ltd.,No.2(Old No. 36), Vaithyaram Street, T. Nagar,Chennai -17

8. M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017

9. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi -

10. Easy Service Tax Online Dot Com Pvt.Ltd.407A,Iscon Mall,Above Star India Bazar,Satellite Road,
Ahmedabad-15

11. LAWCRUX Advisors Pvt Ltd, LAW House.1-8.Sector - 10, Faridabad 121003 (Harvana)

12. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor,Vasant Arcade,Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070

13. Office Copy

14. Guard file

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. III**

Customs Appeal No. 585 of 2010-SM(BR)

[Arising out of Order-in-Original No. 07/Cus/2010 dated 5.8.2010
passed by the Commissioner of Customs(Prev), Amritsar]

For approval and signature:

Hon'ble Mr. M. Veeraiyan, Member (Technical)

1. Whether Press Reporters may be allowed to see :
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982?

No

2. Whether it should be released under Rule 27 :
of the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not?

NO

3. Whether Their Lordships wish to see the fair :
copy of the Order?

See

4. Whether Order is to be circulated to the :
Departmental authorities?

NO

M/s. Eskay International

Appellants

Vs.

Commissioner of Customs
(Prev) Amritsar

Respondent

Appearance:

None for the Appellants

Shri K.P. Singh, SDR for the Respondent

Final

Date of Hearing/decision : 13.04.2011

ORAL ORDER NO. 193/2011 SM(Br)

Per M. Veeraiyan:

None appears for the appellants. Notice of hearing sent for hearing on 3.2.11 and 13.4.11 have been returned back with the remarks 'left'. The appellant has not given the present address. In view of the above, it appears that the appellant is not serious in pursuing the appeal. The appeal is dismissed for non-prosecution.

(M. Veeraiyan /)
Member(Technical)

ss